
(2021) 06 SEBI CK 0014

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No.478, 479, 711 Of 2021, Appeal No.381 Of 2021

K.V. Impex Prop. Ketan Vora & Ors

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 11-06-2021

Acts Referred:

Citation : (2021) 06 SEBI CK 0014

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Rajesh Khandelwal, Abhiraj Arora, Rashi Dalmia, Karthik Narayna

Final Decision : ?Allowed

Judgement

1. The delay of 13 days in filing the appeal is condoned. The application is allowed. It has been stated that the certified copy of the impugned order

has not been made available to the appellants. The respondents are directed to supply certified copy of the impugned order to the appellants within two

weeks from today. The certified copy shall thereafter be filed by the appellant before the Registrar. Exemption application is allowed.

2. Connect with appeal no.359 of 2021 Gautam Dealers Pvt. Ltd. vs. SEBI and list on 26th July, 2021.

3. In the meanwhile, respondent may file reply within three weeks. It has been stated that a recovery notice has now been issued. Considering the

aforesaid, we direct that in the event fifty percent of the amount is deposited by the appellant within three weeks from today pursuant to the impugned

order the balance amount shall not be recovered during the pendency of the appeal.

4. Parties are directed to contact the Registrar 48 hours before the date fixed to find out as to whether the hearing would take place through video conferencing or through physical hearing.

5. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.